

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2025

[Arising out of impugned final judgment and order dated 12-05-2025 in CRM No. 69846/2024 passed by the High Court of Judicature at Patna]

ASHUTOSH KUMAR @ ASHUTOSH

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

IA No. 134837/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 23-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. Manoj Khanna, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Avinash Poddar, Adv.
Mr. Kailash Uday Kapoor, Adv.
Ms. Neelam Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that the victim died by suicide in her paternal home.

Issue notice.

Till the next date of hearing, the petitioner shall not be arrested in connection with FIR No. 131/2024 registered at Police Station Rajepur, District Motihari, Bihar, subject to his joining investigation as and when called upon to do so by the Investigating officer.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER